

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 593
TO BE ANSWERED ON. 09.12.2022

MISSION SHAKTI

593. SHRIMATI JASKAUR MEENA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has formulated a scheme called Mission Shakti in the country, if so, the details thereof along with the time by which it is likely to be launched indicating the number of States likely to be included therein;
- (b) the details of the funds likely to be sanctioned along with the target set under the said Mission;
- (c) whether the Government has considered to include Rajasthan thereunder;
- (d) if so, the details thereof and the time by which it is likely to be included; and
- (e) if not, the reasons therefor?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) to (e) : The Government of India has launched 'Mission Shakti' – an integrated women empowerment programme as umbrella scheme for the safety, security and empowerment of women for implementation during the 15th Finance Commission period across the country including Rajasthan.

The Umbrella Scheme of Mission Shakti has two sub-schemes namely "Sambal" for safety and security of women and "Samarthya" for empowerment of women. The 'Sambal' has components of One Stop Centre (OSC), Women Helpline (WHL), Beti Bachao Beti Padhao (BBBP) and a new component of Nari Adalat. Under 'Samarthya' components are Shakti Sadan (Swadhar and Ujjawala), Sakhi Niwas (Working Women Hostel), Pradhan Mantri Matru Vandana Yojana, Palna (Creche) and a new component i.e. Hub for Empowerment of Women (HEW).

The 'Mission Shakti' has been approved with the total financial implication of Rs.20,989 crore out of which the Central Share is 15,761 crore during the 15th Finance Commission cycle i.e. upto the year 2025-26.

The sanction of funds to States and UTs depends upon utilization of funds and submission of Utilization Certificates (UCs), Statement of Expenditure (SoE) and compliance of various provisions of General Financial Rules (GFRs) and instructions issued from time to time.
